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## Pothandy Nanu, Rep. by Power of Attorney Holder P.K. Usha Vs State of Kerala

Court: High Court Of Kerala

Date of Decision: March 14, 2012

Hon'ble Judges: Pius C. Kuriakose, J; A.V. Ramakrishna Pillai, J

Bench: Division Bench

Advocate: R. Surendran and Smt. P. Gopika, for the Appellant; G.S. Reghunath, R, R2 and Sri. C.R. Syamkumar, Sr.

Government Pleader R, R1, for the Respondent

## **Judgement**

Pius C. Kuriakose, J.

The claimant represented by his power of attorney holder one Smt. P.K. Usha is the appellant. Under challenge in

this appeal is the award of the Reference Court by which the Reference Court confirmed the award passed by the Land Acquisition Officer on the

reason that Smt. P.K. Usha the person who represented the claimant in the reference case had not produced the power of attorney executed in her

favour by the appellant. We have heard the submissions of Sri. R. Surendran, the learned counsel for the appellant, Sri. C.R. Syamkumar, the

learned Senior Government Pleader and the learned Standing Counsel for the Requisitioning Authority KINFRA.

2. Sri. Surendran submitted that the original power of attorney executed by the claimant/appellant in favor of Smt. Usha was produced before the

Land Acquisition Officer and the Land Acquisition Officer passed the award virtually in favour of the power of attorney holder. The compensation

money was paid to the power of attorney holder. The court also recognized the above power of attorney by issuing notice to Smt.Usha who is

described in the court notice as the power of attorney holder of the appellant. As directed by us Sri.Surendran has placed before us the photostat

copy of the power of attorney on the basis of which the award was passed by the Land Acquisition Officer. We are convinced on a perusal of the

above power of attorney that Smt.Usha the power of attorney holder (who has filed this appeal on behalf of the appellant Sri.Pothandy Nanu) has

been duly authorised to represent the appellant Sri.Pothandy Nanu before the Reference Court and also before this Court. The reasoning of the

learned Subordinate Judge for refusing to adjudicate the reference is not sound. We set aside the award and remit LAR.77/01 to the Additional

Subordinate Judge's Court, Thalassery for a fresh decision. The learned Subordinate Judge is directed to proceed with the enquiry of the

Reference Case accepting Smt. P.K. Usha to be duly constituted power of attorney holder for Sri. Pothandy Nanu, the appellant. Smt. Usha

should be allowed to adduce evidence in support of the claims of Sri. Pothandy Nanu and the reference should be answered on the basis of the

entire evidence which comes on record and the evidence adduced on behalf of the claimant, the Government and the Requisitioning Authority.

Parties will enter appearance before the Reference Court on 04/04/12. The registry is directed to refund the full court fee paid on the appeal

memorandum to Sri.R.Surendran, the learned counsel for the appellant.